

**15.02 hrs**

**The Lok Sabha re-assembled after Lunch at two minutes  
past Fifteen of the Clock.**

**(Shri Basu Deb Acharia *in the Chair*)**

Title: Introduction of the Constitution (Ninety-Third Amendment) Bill, 2001 (Insertion of New Article 21A, Substitution of New Article for Article 45 and Amendment of Article 51A).

MR. CHAIRMAN: The House shall now take up item No.7 of today's List of Business. Dr. Murli Manohar Joshi.

मानव संसाधन विकास मंत्री, विज्ञान और प्रौद्योगिकी मंत्री तथा महासागर विकास मंत्री (डॉ.मुरली मनोहर जोशी) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR. CHAIRMAN: Shri Varkala Radhakrishnan – not present.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

MR. CHAIRMAN: The Minister may now introduce the Bill.

डॉ. मुरली मनोहर जोशी: मैं विधेयक को पुरःस्थापित करता हूँ।

श्रीमन, यह बहुत महत्वपूर्ण दस्तावेज है। हम काफी दिनों की प्रतीक्षा के बाद इसे सदन में प्रस्तुत कर रहे हैं। मैं आशा करता हूँ कि आप इस विधेयक को सर्वसम्मति से पास करेंगे।

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I have filed my objection for introduction.

MR. CHAIRMAN: Shri Radhakrishnan, your name was called but you were not present in the House. Please take your seat now.

SHRI VARKALA RADHAKRISHNAN : I was present here.

MR. CHAIRMAN: No, you were not. You came in just now. The Minister has already introduced the Bill. There is no question of opposing the introduction now. Please take your seat. You can speak at the consideration stage.

SHRI VARKALA RADHAKRISHNAN : This is not proper. This is a matter which is provided under Rules. Under Rule 72, I am entitled to speak.

MR. CHAIRMAN: I called your name and you were not there.

SHRI VARKALA RADHAKRISHNAN : It is just a matter of difference of a few seconds. I have already filed my notice.

MR. CHAIRMAN: The Bill has already been introduced and there is no question of it being reintroduced. Whatever you have to say can be said at the time of consideration of the Bill. Please take your seat. You should have been present when your name was called.

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\* Introduced with the recommendation of the President